## Status of internal Committee to examine recommendations of OMJC

[11 February, 2019]

- 772. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of DEFENCE be pleased to state:
- (a) the status of the internal Committee constituted by Government on 19.07.2017 to examine the recommendations of One Member Judicial Committee (OMJC) report with respect to feasibility and financial aspects of One Rank One Pension (OROP); and
  - (b) timeline for implementing recommendations made by the OMJC?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) The recommendations of One Member Judicial Committee (OMJC) are under examination by the Internal Committee.

### Encroachment of defence lands

- 773. SHRI MD. NADIMUL HAQUE: Will the Minister of DEFENCE be pleased to state:
- (a) whether there has been an increase in cases of illegal transfer of Government land in defence estates across the country during last three years, if so, details thereof;
- (b) details of action taken against individuals/entities on the above cases during the last three years;
  - (c) measures being taken to prevent incidence of such cases in the future;
- (d) whether Government has prepared digital database of the defence estates/ land/properties in the country, if so, the details thereof; and
- (e) total defence land under the control of Directorate General of Defence Estates till date in different States/Union Territories of the country including West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) No, Sir.

(b) In cases of illegal transfer based on the nature and circumstances of the case, FIRs/criminal cases have been filed against the sellers/purchasers, Courts have been approached to set aside such transactions. Competent Revenue authorities have also been approached for not effecting mutation of such transactions. Such transactions are not recognised and no mutation in defence land records are effected.

- (c) To prevent such incidences in future, the following steps are taken:-
  - (i) The defence land across the country has been surveyed by Defence Estates Officers and Chief Executive Officers so as to clearly demarcate defence land to enable Services/Users to physically protect it.
  - (ii) Matter has been taken up with the State Governments vigorously at all levels to mutate remaining defence land in the revenue records.
  - (iii) Suggestions have been made by the Ministry to the Department of Land Resources for amending the Registration Act so as to make it mandatory for the Sub-Registrar to obtain 'NOC' from defence authorities prior to effecting registration of land located in Cantonments/Military Stations.
  - (iv) Wherever such incidence is reported, immediate legal action is taken to protect the interest of Government.
  - (v) Computerisation of defence Land records contained in General Land Registers (GLRs) and Military Land Registers (MLRs) with the use of Raksha Bhoomi Software.
  - (vi) Strengthening of defence land management by way of digitisation of land records, survey, demarcation and verification of defence lands and land Audit.
- (d) Yes, Sir. The computerization of defence land records under the project 'Raksha Bhoomi' was undertaken by the Directorate General of Defence Estates in association with National Informatics Centre. Defence Land Records contained in General Land Registers (GLRs) and Military Land Registers (MLRs) were entered in the Raksha Bhoomi Software and made operational after verification and authentication of database in July, 2011.
- (e) Total defence land under the management of Defence Estates Organisation in the country is 66,103 acres. State and Union Territories-wise details, including West Bengal are given in the Statement.

# Statement State/UT-wise details of total defence land under the control of Directorate General of Defence Estates

Sl.No.	State/Union Territory	Area (in acres)
1.	Andhra Pradesh	1594.63
2.	Andaman and Nicobar	0
3.	Assam	2.31

Sl.No.	State/Union Territory	Area (in acres)
4.	Arunachal Pradesh	0
5.	Bihar	2182.68
6.	Chandigarh	0
7.	Chhattisgarh	0
8.	Delhi	1808.03
9.	Goa	0
10.	Gujarat	480.24
11.	Haryana	1713.97
12.	Himachal Pradesh	2900.18
13.	Jammu and Kashmir	1255.91
14.	Jharkhand	1094.75
15.	Karnataka	757.9
16.	Kerala	98.43
17.	Lakshadweep	0
18.	Maharashtra	8239.52
19.	Madhya Pradesh	6136.58
20.	Manipur	0
21.	Meghalaya	116.52
22.	Mizoram	0
23.	Nagaland	0
24.	Odisha	1.8
25.	Puducherry	0
26.	Punjab	4242.35
27.	Rajasthan	3206.37
28.	Sikkim	0
29.	Telangana	1065.8
30.	Tamil Nadu	1109.58
31.	Tripura	0
32.	Uttar Pradesh	16553.34
33.	Uttarakhand	10521.25

Sl.No.	State/Union Territory	Area (in acres)
34.	West Bengal	1021.15
35.	Dadra and Nagar Haveli	0
36.	Daman and Diu	0
	Total	66103.29

#### Employing ex-servicemen in services

774. SHRI HISHEY LACHUNGPA: Will the Minister of DEFENCE be pleased to state:

- (a) whether any steps are being taken by Government to ensure that judicious use of the services of ex-servicemen, in services such as patrolling ghats or acting as security personnel in domestic security purposes;
  - (b) if so, the details thereof; and

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(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) No, Sir.

- (b) Not applicable in view of reply to (a) above.
- (c) Directorate General Resettlement, an attached office of Ministry of Defence, Department of Ex-Servicemen Welfare empanels/sponsors Ex-servicemen (ESM) run Private Security Agencies, and State ESM Corporations for providing security guards to various Central Public Sector Undertakings (CPSUs), Corporate Houses, Private Sector Undertakings only. The scheme offers self-employment opportunities to retired officers and adequate employment opportunity to retired Junior Commissioned Officers /Other Ranks, in a field, where they have sufficient expertise.

### **Defence innovation HUBS**

775. SHRI D. KUPENDRA REDDY: Will the Minister of DEFENCE be pleased to state:

- (a) whether Defence innovation hubs are being set up in the country;
- (b) if so, the details thereof and the salient features of the hub; and
- (c) the names of the States wherein the hubs are being set up and the reasons /criteria in selecting the States where these hubs are being set up?